

**Central Administrative Tribunal
Principal Bench**

OA No.192/2019



New Delhi, this the 13th day of March, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Dr. Tejinder Kaur (aged about 55 years),
Joint Director (Group 'A'),
D/o Shri Sudershan Singh,
Flat No.611, Block-C,
Leeds Enclave, Chota Bangarda,
Indore-452005.

...Applicant
(in person)

Versus

1. Union of India,
through Secretary,
Ministry of Women & Child Development,
& Vice-Chairperson, NIPCCD (Appointing Authority),
Room no.601, A Wing,
Shastri Bhawan,
New Delhi-110001.
2. National Institute of Public Cooperation &
Child Development (NIPCCD) [Autonomous
organisation],
through its Director,
5, Siri Institutional Area,
August Kranti Marg,
New Delhi-110016.

...Respondents

(By Advocate : Shri Hanu Bhaskar and Shri Sanjiv Joshi)

ORDER(ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The applicant states that she is holding the post of Joint Director in the National Institute of Public Cooperation & Child Development (NIPCCD), the 2nd respondent herein. She filed this OA with a prayer to direct the respondents to fix her pay under CCS (Revised Pay) Rules, 2016 (for short, the Rules), w.e.f. 01.01.2016 and 01.07.2016 and to pay the corresponding arrears with interest. She contends that though the Rules are applicable to her and she became entitled for fixation of pay, the respondents have not taken any steps.

2. Notice was issued on 17.01.2019. Today, the learned counsel for respondents has placed before us, a set of proceedings dated 02.08.2019, through which the pay of the applicant was fixed under the Rules. The applicant contends that the fixation was not done properly and arrears were also not paid. She has also made a representation, raising an objection to the fixation of pay.



3. In view of these developments, we dispose of this OA, directing the respondents to pass a reasoned order, on the representation made by the applicant, dated 27.12.2019, within a period of two months from the date of receipt of a certified copy of this order. If any arrears are payable to the applicant, the same shall be released to her within that period.

There shall be no orders as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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